

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH, PUNE

ORIGINAL APPLICATION NO. 99/2019

Laxman Dhondiba Thombare

--- Applicant

Vs.

Chief Secretary & Ors.

--- Respondent(s)

Submission of Joint Committee Report by
Maharashtra Pollution Control Board and the
District Collector, Pune.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
WESTERN ZONE BENCH, PUNE**

ORIGINAL APPLICATION NO. 99/2019

Laxman Dhondiba Thombare --- **Applicant**

Vs.

Chief Secretary & Ors. --- **Respondent(s)**

Report by Maharashtra Pollution Control Board in compliance of Order
passed by Hon'ble NGT

- 1) The Original Application has been filed against Consent to Operate granted to M/s Roadways , Mouje Jamgaon, Tal. Mulshi, Dist. Pune.
- 2) The Maharashtra Pollution Control Board has granted Consent to Operate to M/s Roadways , Gat No. 265, 266, 271, 274, 309, 366, 367 Mouje Jamgaon, Tal. Mulshi, Dist. Pune for stone crushing unit only vide Consent no. :

RO-PUNE/CONSENT/1908000426 dated 14/08/2019; which is valid up to 30/11/2023. The said Consent is valid for manufacturing of following products-

Sr. No.	Product Name	Maximum Quantity	UoM
1.	Stone Metal	450.0	MT/Day
2.	Stone Dust	50.0	MT/Day
3.	Hot Mix Plant	120.0	MT/Day
4.	Real Mix Concrete	200.0	m ³ /Day

The Consent has prescribed Standards for Emissions of Air Pollutants as follows –

- | | | |
|-------|--|---|
| (i) | SO ₂ | Not to exceed 3.6 Kg/D |
| (ii) | SPM/TPM measured | Not to exceed 150mg/Nm ³ also the SPM between 3 to 10 Mtrs. From any process equipment shall not exceed 600 µg/Nm ³ . |
| (iii) | Particulate Matter PM ₁₀ | Not to exceed 100 µg/Nm ³ |
| (iv) | Particulate Matter PM _{2.5} | Not to exceed 60 µg/Nm ³ |
| (v) | NO _x Matter PM _{2.5} | Not to exceed 80 µg/Nm ³ |

- 3) The copy of Consent to Operate dated 14/08/2019 is attached and annexed herewith as an **Annexure – I**.
- 4) The Joint Committee of SDO , Maval as representative of District Collector Pune and Sub-Regional Officer, MPCB Pune II carried out the visit on 12/08/2020 at M/s Roadways Solutions India Pvt. Ltd. Gat No. 265, 274 & others, vil. Jamgaon, Tal. Mulshi, Dist. Pune.
- 5) M/s Roadways Solutions India Pvt. Ltd. has installed RMC Unit , Hot Mix Plant & Stone Crusher Unit at the above mentioned location as captive unit for infrastructure development / road construction activities from Pune Chandani Chowk to Mangaon located in District Raigad only.

- 6) During visit it is observed that due to rainy season the RMC unit, Hot Mix Plant & Stone crushing activities were not in operation.
- 7) The Joint committee instructed the representative of M/s Roadways Solutions India Pvt. Ltd. to submit the details of production activities carried out on sunny days and CGWA NOC.
- 8) The Respondent Roadways submitted the details to District Collector, Pune. The report of District Collector Pune is attached herewith.
- 9) During visit, it is observed that Industry has covered conveyor belts , provided water sprinkling arrangements , internal roads are made up of pakka road / basalt road.
- 10) Due to heavy rainfall, MPCB officials could not monitor Ambient Air Quality on 12/08/2020. The MPCB Officials again carried out the visit on 04/11/2020 at M/s Roadways Solutions Pvt. Ltd. During visit, stone crusher unit was not in operation but Hot Mix plant and RMC plant was in operation. During visit it was observed that respondent M/s Roadways Solutions India Pvt. Ltd. has provided Air Pollution Control System to RMC unit and Hot Mix Plant. MPCB officials carried out the Ambient Air Quality Monitoring for 8 hourly basis near Hot Mix Plant / Near main gate of the unit.

11) The analysis results of the AAQM are exceeding the consent standards.

The Analysis Results of the AAQM dated 04/12/2020 is attached and Annexed herewith as an **Annexure II**.

12) MPCB officials carried out the visit again at M/s Roadways Solutions Pvt.

Ltd. On 04th August, 2021. During visit it was observed that the RMC unit,

Hot Mix Plant & Stone crushing activities are not in operation. The Project

Proponent informed that the plant is closed since 3 to 4 months. The visit

report dated 04/08/2021 is attached and annexed herewith as an

Annexure – III.


(Nitin Shinde)

I/c Regional Officer, MPCB Pune.

Annexure - I

MAHARASHTRA POLLUTION CONTROL BOARD REGIONAL OFFICE, PUNE

Phone - (020) - 25811627
Fax - (020) - 25811029
Email : ropune@mpcb.gov.in
Visit At : <http://mpcb.gov.in>



3rd Floor, "Jog Center"
Wakdewadi Mumbai-Pune Road,
Pune - 411 003.

Orange/S.S.I.

Date: 14/08/2019

Consent No: RO-PUNE/CONSENT/ 1908000426

Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization / Renewal of Authorization under Rule 6 of the Hazardous and Other Wastes (Management & Transboundary Movement) Rules 2016

[To be referred as Water Act, Air Act and HW (M&TM) Rules respectively].

.....
CONSENT is hereby granted to

M/s. Roadways Solutions India Pvt. Ltd.,
Gat No. 254, 261, 265, 266, 271, 274, 309,
366, 367 Mouje Jamgaon, Tal. Mulshi,
Dist. Pune

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&TM) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Operate is granted for a period up to: 30/11/2023.
2. The Consent is valid for the manufacture of -

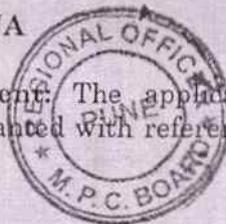
Sr. No.	Product Name	Maximum Quantity	UOM
1.	Stone Metal	450.0	MT/day
2.	Stone Dust	50.0	MT/day
3.	Hot Mix Plant	120.0	MT/day
4.	Real Mix Concrete	200.0	m3/day

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall be NIL.
- (ii) The daily quantity of sewage effluent from the factory shall not exceed 0.3 M³.
- (iii) Trade Effluent : NA

(iv) Trade Effluent Disposal: NA

- (v) Sewage Effluent Treatment: The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate



Page 1 of 6

and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

- (1) Suspended Solids Not to exceed 100 mg/l.
 (2) BOD 3 days 27° C. Not to exceed 100 mg/l.
 (vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be soaked in a soak pit, which shall be got cleaned periodically. Overflow, if any, shall be used on land for gardening / plantation only.

(vii) **Non-Hazardous Solid Wastes:**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
1.	Concrete Sludge	--	--	--	Landfill

(viii) **Other Conditions:**

- 1) Industry should monitor effluent quality regularly.
- 2) Industry shall develop green belt of local species in 1/3rd of total area.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

(i) Domestic	...	4.00 CMD
(ii) Industrial Processing	...	18.00 CMD
(iii) Industrial Sprinkling	...	03.00 CMD*
(iv) Agriculture / Gardening	...	-- CMD

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. **CONDITIONS UNDER AIR ACT:**

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate and maintain the same continuously so as to achieve the level of pollutants to the following standards:

a. **Control Equipment:**

- 1) Conveyor belt shall be covered to avoid dust emissions.
- 2) Adequate height wind breaking walls shall be along with periphery of the plant.
- 3) Dust Suppression system & water sprinkling arrangement shall be provided to all sources of dust emission including storage area.
- 4) You shall develop adequate green belt along the periphery of unit.
- 5) You shall construct metalled roads within premises.
- 6) You shall provide water pumping arrangement for regular cleaning and wetting of the ground within premises.
- 7) Dust collector system shall be provided to mixer unit.
- 8) You shall provide/installation of water scrubbing arrangement for scrubbing the obnoxious fumes arises from hot mixing section.

b. Standards for Emissions of Air Pollutants:

- (i) SO₂ Not to exceed 3.6 Kg/D
- (ii) SPM/TPM Not to exceed 150 mg/Nm³, Also the SPM measured between 3 to 10 Mtrs, from any process equipment shall not exceed 600 µg/Nm³
- (iii) Particulate Matter PM₁₀ Not to exceed 100 µg/m³
- (iv) Particulate Matter PM_{2.5} Not to exceed 60 µg/m³
- (v) NO_x Matter PM_{2.5} Not to exceed 80 µg/m³

6. Standards for Stack Emissions:

- (i) The applicant shall observe the following fuel pattern:-

Sr. No.	Type Of Fuel	Quantity	UOM
1	Diesel	500	Lit/day

The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
1	Hot Mix Plant	12.0
2	DG Set 725 KVA	5.0 mtr above the roof

- (iii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (iv) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.
- (v) **Other Conditions:**
- 1) The industry should not cause any nuisance in surrounding area.
 - 2) The industry should monitor stack emissions and ambient air quality Regularly.

7. CONDITIONS UNDER HAZARDOUS AND OTHER WASTE (MANAGEMENT & TRANSBOUNDARY MOVEMENT) RULES, 2016:

- (i) The Industry shall handle hazardous wastes as specified below.

Sr. No.	Type Of Waste	Quantity	UOM	Disposal
1	5.1 Waste Oil	--	--	To Autho. Reprocessor

(ii) Treatment: - NIL

1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
2. The industry should comply with the Hazardous Waste (M&TM) Rules, 2016.
 - a. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process without permission of the Board and other statutory organization as require under the law.
 - b. The unit has to display and maintain the data online outside the factory main gate in Marathi & English both on a 6'x4' display board in the manner and the report of the compliance along with photograph shall be submitted to this office & concerned Regional Office/ Sub Regional Office.
 - c. It shall be ensured that the Hazardous waste is handled, managed & disposed of strictly in accordance with the Hazardous Waste (M&TM) Rules, 2016.

8. Conditions for RMC Plants.:

- i. The all material transfer points should be covered.
- ii. Industry shall provide barricading all around the periphery of the plot boundary of height minimum 20 feet or 5 feet above free fall air emission area, whichever is higher with tin sheets. Same may extend above with netlon clothing whenever required.
- iii. Industry shall provide Water sprinkling/Chemical dust stabilizing agent spraying system along the periphery inside the premises of RMC.
- iv. Industry shall provide internal work area by cement concreted/Asphalted.
- v. Industry shall provide Daily cleaning / Removal of dust accumulation inside the plant (dry/wet) & shall be carry out, with industrial vacuum cleaner.
- vi. The two level tyre washing facility shall be provided at entry and exit points, for transit mixture vehicle.
- vii. Industry shall provide Storage silos of cement & fly-ash shall be equipped with adequate capacity of dust Collection system such as multi- cyclone followed by bag house assembly.
- viii. The cement, sand, fly ash and aggregates shall be carried out with mechanical closed system only.
- ix. Manual operations shall be permitted only in a closed shed, equipped with dust control system at the loading point as well as roof top secondary dust control system
- x. All Conveyor belts of Sand, aggregate shall be covered with tin sheets and at transfer points dust collection system to be installed to avoid secondary fugitive emissions.

- xi. Mixing section of cement, aggregate & sand shall be equipped with adequate capacity dust collection system, such as multi-cyclone followed by bag house, so as to limit dust emissions.
- xii. Storage area of sand & aggregate shall be equipped with roof top water sprinkler system.
- xiii. Industry shall provide treatment to effluent generated.
- xiv. Industry shall recycle/ reuse of treated effluent.
- xv. Industry shall dispose solid waste by landfilling.
- xvi. Alternative power supply system should cover both the production and Air pollution control system.
- xvii. Industry shall abide all conditions/directions issued time to time in respect of precaution measures for control of air pollution.

9. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by he applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipments provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.



- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
10. This is issued without prejudice to any other permission required under any of the laws, by-laws or regulations in force.
 11. This Board reserves the right to add / amend / revoke any condition in this consent and the same shall be binding on the applicant.
 12. This consent is issued for stone crushing unit only. Industry shall obtain Environmental Clearance for Stone Quarry from competent authority.
 13. The RMC Should follow the direction issued in the Notification by Govt. Maharashtra vide No-MPCB/AS(T)/TB/B-4363 dated-16.10.2016.
 14. Industry shall strictly comply with restart direction issued vide No. MPCB/ROP/TB/2019/190814-FTS-0160 Dtd. 14/8/2019.
 15. Industry shall obtain NOC from Central Ground Water Authority within 3 months, in case of ground water extraction for the activity.
 16. Industry shall submit Bank Guarantee of Rs 2,50,000/- (Rs. Two Lakhs Fifty Thousand Only) valid for period upto 28 Feb, 2024 within 15 days, in favour of Regional Officer Pune, towards ensure of compliance of consent conditions.
 17. The Capital investment of the industry is Rs 1478.00 Lakhs.



For AND ON BEHALF OF M.P.C. BOARD

(Dilip Khedkar)
Regional Officer

To,
M/s. Roadways Solutions India Pvt. Ltd.
Gat No. 254, 261, 265, 266, 271, 274, 309,
366, 367 Mouje Jamgaon, Tal. Mulshi, Dist. Pune.

Copy to:

- 1) Sub-Regional Officer, MPCB, P - I / P - II / P.C. / Satara / Solapur.
- 2) Chief Accounts Officer, MPCB, Mumbai

Received Consent fee of -

Sr. No.	Amount (Rs.)	DR /Transaction No.	Date
1.	100000.00	TXN1907002022	23/7/2019

MAHARASHTRA POLLUTION CONTROL BOARD

Annexure-II

Phone : 2025811698
Fax : 25811029



REGIONAL LABORATORY

Jog Centre, 3rd Floor
Wakade Wadi, Pune-
Mumbai Road, Shivaji
Nagar.

REPORT NO:
MPCB/RLPN/AAQ/20/0369

Date : 04/12/20

ANALYSIS REPORT - AAQM

Industry Name	: Roadways Solutions India Pvt. Ltd.	Industry Code	: -
Consent No	: -	Type Of Industry	: RMC Plant
Dt. of Sample Collection	: 04/11/2020		
Sample Id	: SRPN2/AAQ/20/01431	Location Details	: Near RMC Plant
Sample Location	: Ind/Resi/Ru		
Collected By	: Rahul H. Nimbalkar	Dt. of Receipt	: -
Dt. of Submission	: 05/11/2020	Dt. of Calibration	: -
Sampling Instrument No	: -	Temperature	: -
Whether Condition	: Clear	Wind Speed	: -
Wind Direction	: -		

Parameter	Sampling Time	Result	Average
RSPM	11/04/0020 10:30 to 11/04/0020 18:30	315	315

1. All results are in microgram/m³
2. BDL : "Below Detectable Limit".
3. UoM : "Unit of Measurement".
4. NA : "Not Analysed".

Reviewed By

Shri.S.V.Bhosale
Scientific Officer
I/C REGIONAL LABORATORY
Regional Laboratory - Pune

**Electronic Report does not require Signature

Annexure- III

**MAHARASHTRA POLLUTION CONTROL BOARD
SUB-REGIONAL OFFICE, PUNE-II**

Phone - (020) - 25816451

Fax - (020) - 25811029

Email - sropune2@mpcb.gov.in



2nd Floor, "Jog Center"

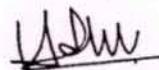
Wakadewadi, Mumbai-Pune

Road, Pune - 411003

VISIT REPORT

- 1) Name & address: M/s. Roadways Solutions India Pvt. Ltd.,
G. No. 254, 261, 265, 266, 271, 274, 309, 366, 367, Mouje Jamgaon,
Tal. Mulshi, Dist. Pune
- 2) Date of visit:- 04/08/2021
- 3) Consent status:- Valid up to – 30/11/2023.
I. E – Nil, D.E – 0.3 CMD.
- 4) Additional Information:-
 - a) It is stone crusher, Hot Mix Plant & Ready Mix Concrete manufacturing unit.
 - b) During visit found that, all above activities are not in operation. As per security person, manufacturing activities are stopped about last three months.
 - c) During visit found that crushed stone metals of various sizes are stored in the premises. It is learnt that it is stored and used for road making, as and when required.
 - d) These plants are installed for own purpose at making road from Chandani Chowk, Pune to Mangaon, Dist. Raigad.
 - e) During visit, heavy rainfall, hence air monitoring is not carried out.

Instructions : Please inform to Board before starting the activity, for checking of pollution control systems effectiveness.


 (R.T.Jadhav)
 Field Officer



**SUB DIVISIONAL OFFICER MAVAL-MULSHI,
SUB DIVISION PUNE**

Address:-New Administrative Building, 2nd Floor, Opp.Council Hall, Pune-411001

Contact No.-020-26122239

E mail- sdomaval@gmail.com

No.Jamin/Kavi/580/2020

Pune-1, Date:-23/10/2020

To,

Sub Regional Officer,
Maharashtra Pollution Control Board,
3rd Floor, Jog Center, Mumbai-Pune Road, Pune-01

Subject:- O.A.No/ 99/2019

Shri Laxman Dhondiba Thombare

Vs

Hon'ble Chief Secretary, Maharashtra State & ors

Ref: - order passed by Hon.ble dated 12.02.2020

Res. Sir,

In view of the above mentioned subject, it is submitted that, by order dated 12.02.2020 the Hon.ble Tribunal directed to inspect the ready mix plant site, of Roadways Solution Pvt. Ltd. situated at Jamgaon, Tal. Mulshi, Dist. Pune. Accordingly on 12.08.2020 the site has been jointly visited along with your good officials, however due to heavy rain the inspection could not done properly on 12.08.2020. By letter dated 13.08.2020 this office asked The Road Ways Solution India Ltd. to submit their written submission. Accordingly they have submitted their written submission on 17.08.2020. Same is annexed herewith for your perusal. The Collector office (Mining Branch) has given permission to Roadways Solution Pvt. Ltd. situated at Jamgaon, Tal. Mulshi, Dist. Pune for excavation in the ready-mix plant. Group Grampanchayat Village Jamgaon-Disli have issued no objection certificate to M/s Roadways Solution Pvt. Ltd. situated at Jamgaon, Tal. Mulshi, Dist.Pune by their resolution no.5/1, Dated 07/06/2018. The same is annexed herewith.

The status of excavations carried out by M/s Roadways Solution Pvt. Ltd. is as follows:-

Sr. No	Gat No.	Permission By Collector office, Unit (Brass)	First Measurement through ETS, Date 04/07/2020 Measurement (Brass)	Second Measurement through ETS, Date 18/09/2020 Measurement (Brass)	Third Measurement through ETS, Date 22/09/2020 Measurement (Brass)	Final Illegal excavation through ETS Unit (Brass)	Remaining excavation (brass) with permission from Collector office
1	2	3	4	5	6	7	8
1.	254	-	-	-	557	557	-
2.	257	-	-	-	-	-	-
3.	258	-	-	-	-	-	-
4.	259	-	-	-	-	-	-
5.	264	-	-	-	679	679	-
6.	266	-	-	-	-	-	-
7.	271	-	-	1267	1267	1267	-
8.	272	10000	7285	350	349	-	2715
9.	274	-	-	-	-	-	-
10.	275	-	-	-	-	-	-
11.	276	-	-	-	-	-	-
12.	277	-	-	-	-	-	-
13.	309	-	-	-	-	-	-
14.	354	25000	-	-	-	-	25000
15.	365	5000	-	-	-	-	5000
16.	366	25000	-	2224	2223	-	22776
17.	367	-	-	28335	28335	28335	-
18.	368	25000	40579	-	29611	15579	-
19.	369	25000	-	-	-	-	25000
20.	265	-	4157	-	2850	4157	-
21.	267	-	-	-	400	400	-
22.	273	-	-	-	437	437	-
23.	374	-	-	-	701	701	-
Total		115000	52021	32176	67408	52112	80491

Note:-

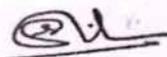
1. According to the table above, the concerned were allowed to excavate 1,15,000 brass under column No. 3. However, according to column No.7, 52,112 Brass has been unauthorized excavated.

2. A total of 1,15,000 brasses have been excavated and 34,509 brasses have been excavated as per column 3 above. Therefore, out of the permission, as per column No.8, 80,491 Brass remains to be excavated.

The Tahsildar Mulshi issued notices to Roadways Solutions Pvt.Ltd. respectively dated 05/07/2019 and 17/09/2020 amounting of total fine of Rs 26,96,73,634/- It is submitted that, Revenue Authorities are taking precaution to recover the fine amount in view of the above mentioned provision against the illegal excavation done by Roadways Solution Pvt.Ltd.

The Collector office Mining Branch has been given permissions to M/s Roadways Solution Pvt. Ltd. situated at Jamgaon, Tal. Mulshi, Dist. Pune for excavation and transportation. However permission for running a crusher is issued by your good office. Hence it is requested to submit information regarding crusher unit along with the above mentioned information jointly in the Hon'ble Tribunal before next date.

Yours Faithfully



(Sandesh Shirke)
Sub Divisional Officer
Maval-Mulashi, Pune.